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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD

C.A.No.1492 OF 1997.

Dated:20-1-1998.

Between:

Smt.N.Saraswathi.

.. Applicant

and

1. The Development Commissioner,
Small Scale Industries, Govt.
of India, 7th Floor, Nirman-
Bhavan, New Delhi-110 011.
2. The Director, Small Industries
Service Institute, Govt. of India,
Narsapur 'X'Reads, Balanagar,
Hyderabad-500 034. A.P.

.. Respondents

COUNSEL FOR THE APPLICANT(S): Mr.T.P.Acharya

COUNSEL FOR THE RESPONDENT(S): Mr.V.Rajeshwara Rao

CORAM:

THE HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN)

: O R D E R :

ORAL ORDER PER HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN)

Heard Mr.T.P.Acharya, Learned Counsel for the Applicant
and Mr.V.Rajeshwara Rao, Learned Counsel for the Respondents.

2. The facts of this case are analogous to O.A.No.1329 of 1996 which
was disposed of on 30-6-1997. The applicant in both cases belongs
to the same Organisation and the respondents too are common. The
claim of the applicant appears to be fully covered by the facts
of the earlier case except that the trade of the present applicant



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differs from that of Mr.K.Narasimha Rao (applicant in the earlier case), and that the applicant in the present case is the widow of a former employee but whose claim rests on the same basis as that of the applicant in the other case.

3. Under the circumstances, it is directed that the applicant may submit a comprehensive representation to Respondent no.2 within four weeks from today. If and when such a representation is received by Respondent no.2, he shall have the same examined in consultation with Respondent no.1, if necessary, in the light of the observations contained in O.A.No.1326 of 1996, arrive at a suitable decision and then communicate the same within 60 days from the receipt of the representation in his office. Should the applicant feel aggrieved with the decision which may be so conveyed, she shall have the liberty to reagitate her grievances before this Tribunal.

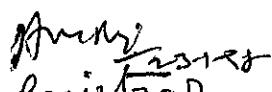
4. Thus the O.A. is disposed of.


(H. RAJENDRA PRASAD)

MEMBER(A)

Dated this the 20th January, 1998

Dictated in the Open Court


Deputy Registrar

DSN

O.A. 1492/97.

To

1. The Development Commissioner,
Small Scale Industries, Govt. of India,
7th Floor, Nirman Bhavan, New Delhi-11.
2. The Director, Small Industries,
Service Institute, Govt. of India,
Narsapur 'X' Roads, Balanagar,
Hyderabad-34. A.P.
3. One copy to Mr. T.P.Acharya, Advocate, CAT.Hyd.
4. One copy to Mr.V.Rajeshwara Rao, Addl.CGSC. CAT.Hyd.
- 5.. One copy to HHRP.M.(A) .CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.

pvm.

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TYPED BY
COMPARED BY

I Court
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 20-1-1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1492/97.

T.A.No.

(W.R)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH

2 FEB 1998

हैदराबाद न्यायपीठ
HYDERABAD BENCH